Written Answer	s to	[26 November, 2012]	Unstarred Questions	153
1	2		3	
6.	Jaipur		6	
7.	Jaisalmer		10	
8.	Jhalawar		6	
9.	Jodhpur		6	
10.	Mount Abu		6	
11.	Nagaur		6	
12.	Sawaimadhopur	•	6	
13.	Udaipur		1	

Statement-II

List of operational pvt. FM radio stations under

Phase-II Policy in Rajasthan

Sl. No.	Place	No. of Chennal
1	Ajmer	2
2	Bikaner	1
3	Jaipur	5
4	Jodhpur	3
5	Kota	3
6	Udaipur	3
	Total	17

## Implementation of CCS rules in Prasar Bharti

374. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Ministry has directed the Prasar Bharati to implement the Central Civil Services (Recognition of Service Association) Rules, 1993 for the employees of AIR and Doordarshan;
- (b) whether Prasar Bharati has started the process for recognition by deducting the subscription towards associations from the salary of the employees;
- (c) whether some of the associations got requisite strength for recognition, as per CCS (RSA) Rules;

- (d) if so, the names of those associations who got sufficient members for recognition; and
- (e) what is the time required for granting recognition to those associations who obtained the necessary strength in membership as per CCS (RSA) Rules?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) Yes Sir. The details are being collected and will be laid on the Table of the House.

## Violation by channels

†375. SHRI MUKHTAR ABBAS NAQVI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of news, entertainment, religious, sports and health television channels in India alongwith the number of applications pending for new channels and the license fee and terms and conditions for broadcasting such channels;
- (b) whether some television channels are violating the objectives for which they were given permission;
- (c) the details of the complaints received by Government, so far, channelwise and the action taken against them; and
  - (d) if no action has been taken so far, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) The Ministry of Information and Broadcasting grants permissions for two categories of private satellite TV channels *i.e.* News & Current Affairs and Non-News & Current Affairs in accordance with the Uplinking and Downlinking Guidelines. So far, the Ministry has permitted 405 satellite channels under News & Current Affairs category and 440 Non-News & Current Affairs channels. 171 applications for new channels are pending at various stages of inter-ministerial clearances. The details of fee and terms and conditions for TV channels are available in the Uplinking & Downlinking Guidelines available on the Ministry's website at www.mib.nic.in.

(b) to (d) The details of the violations committed by the channels since January 2011 along with the action taken, channels-wise, are given in Statement.

<sup>†</sup>Original notice of the question was received in Hindi.